

FORM A

Public Announcement

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF MIRCO DYNAMICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1)	Name of the Corporate Debtor	MIRCO DYNAMICS PRIVATE LIMITED
2)	Date of Incorporation of Corporate Debtor	16 June 1981
3)	Authority under which Corporate Debtor Is Incorporated/Registered	Registrar of Companies, Pune
4)	Corporate Identity Number / Limited Liability Identification Number Of Corporate Debtor	U31101PN1981PTC024629
5)	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	T-178, MIDC Bhosari, Pune MH 411026 IN
6)	Insolvency commencement date in respect of corporate debtor	23 September 2019 (order made available on 27 September 2019)
7)	Estimated date of closure of insolvency resolution process	180 days from commencement of corporate resolution process i.e. 21 March 2020
8)	Name and registration number of the insolvency professional acting as interim resolution professional	Anagha Anasingaraju Regn. No.: IBBI/IPA-002/IP-N00247/2017-18/10732
9)	Address and email of the interim resolution professional, as registered with the Board	Address: 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune – 411038 e-mail: rp.anagha@kanjcs.com
10)	Address and email to be used for correspondence with the interim resolution professional	Address: 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune – 411038 e-mail: rp.anagha@kanjcs.com
11)	Last date for submission of claims	11 OCTOBER 2019
12)	Class of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Name the Class(es) – Not applicable

13)	Name of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14)	(a) Relevant Forms and (b) Details of authorized representatives are available at :	<u>www.ibbi.gov.in</u> Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MIRCO DYNAMICS PRIVATE LIMITED** on 23 September 2019. (The certified copy of the said order was available on 27 September 2019).

The creditors of **MIRCO DYNAMICS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **11 October 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proofs by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Anagha

Anagha Anasingaraju

Interim Resolution Professional

Date: 27 September 2019

Place: Pune